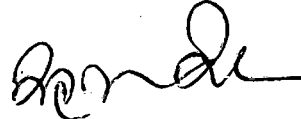


In The Central Administrative Tribunal
Jaipur Bench, Jaipur

6

OA./TA/MP. No. 116/96 199

Kasi Ram Agarwal Versus Union of India and others

Date of Order	Orders
<p>15.7.96</p> <p>Copy R. G. Bishara for V.S. Surja Ad. 23/7/96</p> <p>Copy issued to cepp, vice ch 3067 3072</p>	<p>Mr.S.H.Jain, counsel for the applicant Mr.V.S.Surjar, counsel for the respondents</p> <p>The learned counsel for the applicant states that the relief claimed in the OA by the applicant has been accorded by the respondent-department. The applicant, therefore, does not wish to press the Original application. The O.A. having become infructuous is dismissed with no order as to costs.</p> <p style="text-align: right;"> (RATTAN PRAKASH) MEMBER (J)</p>